

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.432/2017 in O.A. No.809/2016

Wednesday, this the 19th day of July 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Malti Gautam, CMO (NFSG), NCDC, New Delhi
r/o II-C-59, Ashirwad Duplex
Vaishali, Ghaziabad (UP)

(Petitioner in person) ..Applicant

Versus

Union of India & another through

1. Shri C K Mishra
Secretary
Govt. of India
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi – 110 011

..Respondents

(Mr. B K Barera, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

The simple direction issued by the Tribunal vide order dated 15.02.2017 was to file the charge sheet dated 30.04.2016. Learned counsel appearing for respondents in O.A. submitted that he has filed the charge sheet. Otherwise also, such orders do not invite contempt proceedings. Petition dismissed.

**(K.N. Shrivastava)
Member (A)**

**(Justice Permod Kohli)
Chairman**

July 19, 2017
/sunil/